

**MANUFACTURE OF TELEPHONE
CABLES**

303. SHRI K. SUNDARAM : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

- (a) whether Government propose to set up a new unit for the manufacture of Telephone Cables in the Public Sector;
- (b) if so, the reasons therefor;
- (c) whether Government have dropped its earlier proposal to allow the expansion of Private Sector units; and
- (d) if so, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : (a) to (d) In order to augment the capacity of Tele-communication cables, M/s. Hindustan Cables Ltd., have submitted a proposal for establishment of a second factory which is under consideration, along with the proposals from private sector manufacturers for undertaking the manufacture of this item.

BEGGAR HOMES

336. SHRI N. PATRA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

- (a) the names of the States who have started "Beggar Homes" for the rehabilitation of beggars in the country; and
- (b) whether Government propose to give matching grants as an incentive to the State Governments who want to solve the problem of rehabilitation of the beggars?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA) : (a) From available information the States of Andhra Pradesh, Assam, Bihar, Gujarat, Jammu & Kashmir, Kerala, Tamil Nadu, Maharashtra, Rajasthan, Uttar Pradesh, West Bengal and the Union Territory of Delhi have started beggar homes.

(b) In the Fourth Plan the Scheme has been placed in the State Sector. The States receive block grants from the Central Government annually for the total development programmes under the Fourth Plan- The question of matching grants for the rehabilitation of beggars separately does not arise.

•(■) Transferred from the 21st November,

**CALLING ATTENTION TO A MATTER
OF URGENT PUBLIC IMPORTANCE**

**DEMAND FOR NATIONALISATION OF SUGAR
INDUSTRY**

SHRI A. G. KULKARNI (Maharashtra) : Sir, I call the attention of the Minister of Food and Agriculture to the demand for nationalisation of the sugar industry in the country.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE) : Sir, the demand for nationalisation of the sugar undertakings has arisen chiefly in Uttar Pradesh. The Uttar Pradesh Congress Party Executive have favoured abolition of private ownership of sugar factories in the State. Some other political parties in U.P. have also expressed similar views. The Chief Minister of U.P. had addressed a letter to the Prime Minister suggesting that the Central Government should evolve an all-India policy on the subject.

The sugar industry is a very important consumer industry and provide; employment for about 2 • 5 lakh workmen. There are 211 sugar factories in the country with an installed capacity of 33-03 lakh tonnes. Out of these 211 factories, 62 are in the cooperative sector having an installed capacity of 10. 15 lakh tonnes. The rest of the installed capacity is owned mostly by the Joint Stock Companies or partnerships.

There is a wide variation in the cane crushing capacities, efficiency and financial condition of the factories. Some of these units are working very efficiently while others are not doing so well. The older units in a large number of cases have outmoded machinery and the financial condition of most of them is not satisfactory. The manner in which the problem of such units should be tackled required careful consideration.

The present policy of the Government is to encourage cooperatives in the sugar industry and recently 29 licences for new units have been given for cooperatives. Though the present demand for nationalisation has arisen largely in Uttar Pradesh, it has to be considered in an all-India context with due regard to various relevant factors. A number of difficult legal, administrative and financial problems are involved. The issue, therefore, is a very complex one and will need careful and detailed consideration.

SHRI S. N. VTI SHRA (Bihar) : Sir, may I make on ! submission for the consideration of ' he hon. House ? This is a subject in which all of us are vitally interested. Wi will not be able to do justice to this subject through this Calling Attention Notio . May I, therefore submit that there should be a full-fledged discussion on t te nationalisation of the sugar industry here ?

SHRI A. G. Y ULKARNI : Since I have given notice of this Calling Attention Notice, I shall initiate the discussion. If that is agreeeab e, I have no objection.

SOME HON. MEMBERS : Let us have a discussi >n on this subject.

SHRI S. D. MISHRA (Uttar Pradesh) : Sir, I agree wi h my Leader to have a full discussion but n order to have that discussion in a re; I spirit we want the opinions of the Solicitor-General, the Law Minister, the Law Ministry and others. According to i ur information some opinions have b:en recorded on the files. The Central Ministers are giving certain statements an - le State Ministers are giving certain other statements. According to our information the Solicitor-General has given some opinion, the Law Ministry b is given some other opinion, the Law Mi lister has given a third opinion and t le Food and Agriculture Ministry offiors have given a fourth opinion. Therefore, if you allow this discussion, kindly furnish us with all these opinions which are in writing, in order to be able to come to some correct conclusions.

SHRI A. G KULKARNI : But, Sir, it should be i y preference to initiate the discussion.

SOME HO !. MEMBERS : All right, very good.

MR. CHAIRMAN : What is the Government's view ?

THE MINISTER OF FOOD AND AGRICULTI RE. LABOUR, EMPLOYMENT AND REHABILITATION (SHRI JAGJ IVAN RAM) : Sir, I did not want to raise this question; otherwise Members might have felt that I was objecting to it As you are aware, questions of policy an not raised through these questions. I lo not stand in the way of a full discussion; I am agreeable to it.

MR. CHAIRMAN: Then I direct that this Calling Attention Notice be converted into a discussion and the names as mentioned in the Galling Attention Notice will continue as they are now.

SHRI S. D. MISRA : What about the opinions of the Solicitor-General and others, Sir ?

MR. CHAIRMAN : That is lor the Government to decide. You have made your suggestion. The Government will consider il.

SHRI Z. A. AHM/D (Uttar Pradesh) : When you are having this discussion let other Members also participate in the discussion.

श्री राजनारायण : (उत्तर प्रदेश) : यही मैं भी कहने वाला हूँ। चूँकि इस में कम्युनिस्ट पार्टी के किसी आदमी का नाम नहीं है इस लिए बहस में भाग लेने के लिए उन को भी एलाउ किया जाय।

MR. CHAIRMAN : These names will remain but if there are other Members wanting to speak, the! / names will be added.

SHRI S. D. MISRA : I shall request you to give a directive to the Government to give us these opinions which I have already mentioned. As the Chairman of the House, Sir, you are saying that it should be left to the Government lo decide. But I want lo say that positively the opinions of the Solicitor-General and others should be made available to us, which are in writing.

SHRI JAGJIVAN RAM : Since the House is going to have a full discussion, the Government will take advantage of that discussion and the views of the Members of the House.

श्री राजनारायण : श्रीमन्, यह बड़ा क्लियर है। इस पर सही ढंग से बहस हो। अभी तक गवर्नमेंट ने यह घोषणा की कि इस में कानून का अभाव है और इस बारे में चीफ मिनिस्टर ने जो खत भेजा है उसे हम लोगों को दिया जाय। हम लोगों ने 25 तारीख को डिमांड की थी इसीलिए कि उत्तर प्रदेश की सारी चीनी मिलों का राष्ट्रीयकरण कर लिया जाय।

श्री सभापति : मैं ने इसी लिए कहा कि गवर्नमेंट एस० डी० मिश्र साहब के सजेशन को कंसीडर करेगी। मैं कोई डाइरेक्शन नहीं दे सकता क्योंकि मैंने तो सारे पेपर्स स्टडी नहीं किये हैं। आप लोगों ने किये हैं। गवर्नमेंट कंसीडर करेगी और जिस वक्त डिस्कशन होगा उस समय आप जो क्वेश्चन रोज करना चाहें कर सकेंगे।

श्री राजनारायण : अगर आप ने यही तरीका उचित समझा है कहने का तो हमें उस के लिए कोई एतराज नहीं है, मगर मैं समझता हूँ कि आप यह कह ही रहे हैं कि वह दें।

SHRI JAGDISH CHANDRA DIKSHIT (Uttar Pradesh) : Sir, I have given notice of a No-Day-Yet-Named Motion which is pen- v. Could that also be listed a) »ag with this, because it has been admitted by you ?

MR. CHAIRMAN : Now I suggest that the name:: of all those *hem.* Members who have given that motion will also be included in this. That will solve the problem.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE FORWARD CONTRACTS (REGULATIONS) ACT, 1952

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY) : Sir, I beg to lay on the Table a copy each of the Ministry of Industrial Development, Internal Trade and Company Affairs (Department of Internal Trade) Notifications S.O. No. 4438 (in English) and S.O. No. 4439 (Hindi), dated the 1st November, 1969, issued under the Forward Contracts (Regular) Act, 1952. Placed in Library See No. LT-2174/69.]

EXTRACTS FROM ALL INDIA RADIO BULLETINS REGARDING THE NEWS ABOUT DEMONSTRATION OF SAMYUKTA SOCIALIST PARTY IN LUCKNOW

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : Sir,

I beg to lay on the Table Extracts from the relevant All India Radio Bulletins regarding the news about demonstration of Samyukta Socialist Party in Lucknow on November 25, 1969. [Placed in Library. See No. LT-2180/69]

MESSAGE FROM THE LOK SABHA

THE MOTOR VEHICLES (AMENDMENT) BILL, '69

SECRETARY : Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha :—

"I am directed to inform Rajya Sabha that the Motor Vehicles (Amendment) Bill, 1968, which was passed by Rajya Sabha at its sitting held on the 19th December, 1968, has been passed by Lok Sabha at its sitting held on the 27th November, 1969, with the following amendments :—

Enacting Formula

1. Page 1, line 1, for "Nineteenth" substitute "Twentieth".

Clause 1

2. Page 1, line 4, for "1968" substitute "1969".

Clause 5

3. Page 4, line 11, for "one year" substitute "six months".

Clause 9

4. Page 5, line 10, for "1968" substitute "1969".

5. Page 5, lines 18 and 19 omit "and the fee to be paid in respect thereof".

Clause 13

6. Page 6, line 15, after "agreement" insert "by the parties concerned".

Clause 17

7. Page 8, after line 29, insert "(n) to any transport vehicle while proceeding empty to any place for purpose of repair".

Clause 20

8. Page 9, line 29, for "five" substitute "two".